CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.167/MP/2021

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the

Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013

entered into between the Petitioner and the Respondents.

Date of Hearing : 12.9.2023

Coram : Shri Jishnu Barua, Chairperson

> Shri I. S. Jha. Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO)

and Anr.

Parties Present : Ms. Nishtha Wadhwa, Advocate, APNRL

Shri Amit Griwan, APNRL

Ms. Anusha Nagarajan, Advocate, TANGEDCO Shri Rahuj Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that, in terms of the direction of the Commission vide Record of Proceedings for the hearing dated 28.6.2023, the Petitioner has filed its additional affidavit furnishing the clarification sought therein. However, the parties have yet to file their respective written submissions in the matter. The Petitioner may be permitted additional time to file its written submissions, and accordingly, the matter may be reserved for order. Learned counsel also added that in the event the Commission finds it necessary to have an oral hearing, the Petitioner may be granted a short adjournment as the arguing counsel is not available.

- Learned counsel for the Respondent, TANGEDCO, urged that the matter be 2. listed for an oral hearing. Learned counsel also submitted that parties may be permitted to file written submissions, if any, after the oral hearing in the matter.
- 3. Considering the above submissions, the Commission adjourned the matter.
- 4. The Petition will be listed for hearing on **20.10.2023**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)